The Central Provinces and Berar State Aid to Industries and Hyderabad State Aid to (Small Scale and Cottage) Industries (Partial Repeal) Act, 1959

Act 67 of 1959

Keyword(s):
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THE CENTRAL PROVINCES AND BERAR STATE AID TO INDUSTRIES AND HYDERABAD STATE AID TO (SMALL-SCALE AND COTTAGE) INDUSTRIES (PARTIAL REPEAL) ACT, 1959.

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BOMBAY ACT No. LXVII OF 1959.¹

[The Central Provinces and Berar State Aid to Industries and the Hyderabad State Aid to (Small-Scale and Cottage) Industries (Partial Repeal) Act, 1959.]

[24th December 1959]

An Act to repeal the Central Provinces and Berar State Aid to Industries Act, 1933 and the Hyderabad State Aid to (Small-Scale and Cottage) Industries Act, 1956 in so far as the said Acts relate to State aid given in the form of loans.

WHEREAS it is expedient to repeal the Central Provinces and Berar State Aid to Industries Act, 1933 in its application to the Vidarbha region of the State of Bombay and the Hyderabad State Aid to (Small-Scale and Cottage) Industries Act, XII of 1956 in so far as the said Acts relate to State aid given in the form of loans; It is hereby enacted in the Tenth Year of the Republic of India, as follows:

1. This Act may be called the Central Provinces and Berar State Aid to Industries Act, 1933 and the Hyderabad State Aid to (Small-Scale and Cottage) Industries (Partial Repeal) Act, 1959.

2. The Central Provinces and Berar State Aid to Industries Act, 1933 and the Hyderabad State Aid to (Small-Scale and Cottage) Industries Act, 1956 (hereinafter referred to as “the said Acts”) in so far as the said Acts relate to the State aid given in the form of loans are hereby repealed.

3. Notwithstanding such repeal of the said Acts, the said Acts and rules and orders, savings made thereunder shall continue to have effect in respect of State aid given in the form of loans under the said Acts before the commencement of this Act.

4. If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, make such provision as appears to it to be necessary for removing the difficulty.

¹ For Statement of Objects and Reasons, see Bombay Government Gazette, 1959, Part V, page 787.